

From

Registrar General, High Court of Uttarakhand, Nainital.

To,

- 1. All the District Judges, State Judiciary, Uttarakhand
- 2. Principal Secretary Law-Cum-L.R., Govt of Ukd, Dehradun
- 3. Principal Secretary, Legislative & Parliamentary Affairs, Government of Uttarakhand, Dehradun.
- 4. Registrar (Vigilance), High Court of Uttarakhand.
- Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Hardwar Road Dehradun.
- Chairman, State Transport Appellate Tribunal, 3/5 A, Race Course, Near Rinku Medicose, Dehradun.
- 7. Presiding Officer, Labour Court, Hardwar
- 8. Principal Judge, Family Court, Dehradun and Judge Family Court, Hardwar, Nainital, Pauri Garhwal and U.S. Nagar
- 9. Registrar, Public Service Tribunal, Dehradun
- Registrar, State Consumer Dispute Redressal Commission House No. 176, Ajabpur Kalan, Near Spring Hills School, Mothrowala Road, Dehradun, 248415.
- 11. Registrar-cum-Secretary, State Level Police Complaint Authority, Dehradun.
- 12. Member Secretary, Uttarakhand State Legal Service Authority, Nainital.
- 13. Registrar (Judicial), Registrar (Management) & Registrar (Account) UHC.
- 14. Secretary, Lokayukt, 3/3 Industrial Area, Patel Nagar, Dehradun.
- 15. Addl. Secretary (Law), Public Service Commission, Hardwar.

No.: 6283 /UHC /Admin.A/2014

Dated: December 22, 2014

Subject: Circulation of the guidelines issued by Hon'ble the Chief Justice of India, New Delhi in respect of complaints filed against the judicial officers in the subordinate judiciary.

Sir.

On the subject noted above, I am directed to circulate certain guidelines issued by Hon'ble the Chief Justice of India, New Delhi in respect of complaints filed against the judicial officers of subordinate judiciary, which are as under:-

(1) The complaint making allegation against members of the Subordinate Judiciary in the States should not be entertained and no action should be taken thereon, unless it is accompanied by a duly sworn Affidavit and verifiable material to substantiate the allegations made therein.

Mushnain

Continued.....



2=

- (2) If action on such complaint meeting the above requirement is deemed necessary, authenticity of the complaint should be duly ascertained and further steps thereon should be taken only after satisfaction of the competent authority designated by the Chief Justice of the High Court.
- (3) If the above requirements are not complied with, the complaint should be filed/lodged without taking any steps thereon.

You are, therefore, informed accordingly and also requested to circulate the same amongst all the judicial officers working under your administrative control.

Yours faithfully,

ushnai Registrar General

- 2 -